

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s).7835/2013

THE GOVERNMENT OF KERALA & ANR.

Appellant(s)

VERSUS

G.P. NAIR FAMILY TRUST & ORS.

Respondent(s)

(ONLY I.A. NO.177306 OF 2019 IN C.A. NO. 7841 OF 2013 IS TO BE LISTED BEFORE HON'BLE JUDGE IN CHAMBER)

WITH

C.A. No.7841/2013 (XI-A)

(IA No.177306/2019 - AMENDMENT IN CAUSE TITLE)

Date : 18-02-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY

[IN CHAMBER]

For Appellant(s) Mr. Nishe Rajen Shonker, AOR  
Ms. Anu K. Roy, Adv.  
Mr. Alim Anvar, Adv.

For Respondent(s) Mr. Romy Chacko, AOR

Mr. K.K. Baid, Adv.  
Mr. Rahul Baid, Adv.  
Mr. Ronak Baid, Adv.  
Mr. Saurabh Mishra, AOR

Mr. M. P. Vinod, AOR

UPON hearing the counsel the Court made the following  
O R D E R

I.A. No.177306 of 2019 in C.A. No.7841 OF 2013

Application for amendment of cause title in respect of respondent no.3 is allowed, as prayed for. Applicant to take steps to carry out the amendment.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER